

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 57/2015

MALKHAN SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH HOME
DEPARTMENT STATION HOUSE OFFICER

Respondent(s)

Date : 10-02-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
[IN CHAMBER]

For Appellant(s)

For Respondent(s) Mr. Vishwa Pal Singh, AOR
Mr. Ashish Pandey, Adv.
Mr. Ashutosh Bhardwaj, Adv.
Mr. Shubam Saxena, Adv.
Mr. Akash, Adv.UPON hearing the counsel the Court made the following
O R D E R

Though the office report indicates that notice issued to the appellant to make alternate arrangement since his earlier counsel is designated as Senior Advocate is returned with the postal remarks "party is death returned to sender", from the record of proceeding relating to this case it would indicate that the application seeking exemption from surrender was rejected and there is no order indicating that he has thereafter been released on bail.

If that be the position, the appellant must be in custody and the postal endorsement will have to be considered as not depicting the correct position. Hence, learned counsel for the respondent to secure instructions from the Jail Authorities and file appropriate memo in the Registry. List the matter thereafter.

(RAJNI MUKHI)
COURT MASTER (SH)(DIPTI KHURANA)
ASSISTANT REGISTRAR